

**HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
DEPARTMENT OF HEAVY INDUSTRY**

**LOK SABHA
UNSTARRED QUESTION No. 3765
TO BE ANSWERED ON 16.07.2019**

Hindustan Photo Films Manufacturing Company Ltd.

3765. SHRI A. RAJA:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the present status of the Hindustan Photo Films Manufacturing Company Ltd., a public sector unit at Ooty;
- (b) the details of the number of employees who have been offered VRS so far along with the number of employees who accepted the VRS;
- (c) the details of the approved amount for VRS and the amount spent so far;
- (d) the details of the remaining employees in this company, at present;
- (e) whether the Government has denied salary for some period to the employees of this company;
- (f) if so, the details thereof and the reasons therefor;
- (g) whether the management has recovered huge amount from each employee as advances and allowances paid to them as Repayable Monthly Allowance and Special Performance Allowance; and
- (h) if so, the details thereof and the reasons therefor?

ANSWER

**THE MINISTER OF HEAVY INDUSTRIES & PUBLIC ENTERPRISES
(SHRI ARVIND GANPAT SAWANT)**

- (a): Hon'ble Madras High Court on 29.08.2016, upheld liquidation of the Company. OL is yet to take over.
- (b): All the employees of HPF were relieved on VRS.
- (c): Amount estimated for VRS was Rs.181.54 crore and amount spent so far on VRS is Rs.147.46 crore.
- (d): All the HPF employees were relieved on VRS.
- (e) & (f): Salary was paid to all the former employees till 30.06.2016 in compliance with Orders and guidelines.
- (g) & (h): As per the decision of CCEA, outstanding recoveries of recoverable/adjustable advances/Special Performance Allowances paid to the employees in the past against DPE guidelines, were deducted from VRS payment to each former employee.
